

**Boycott of courts by lawyers in Telangana over
the issue of bifurcation of High Court**

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, this is a serious issue which I am raising. The State of Andhra Pradesh is already bifurcated; nine months are over. For good reasons, this House has passed that Bill. Many Members have been demanding a full-fledged discussion on the Andhra Pradesh Reorganisation Bill, which the House has not yet taken up. All right. What is the result? The fall out is simple. The High Court of Andhra Pradesh continues to be a combined High Court, with the cadre being bifurcated. Yesterday, the High Court has passed an order for holding examination for the Civil Judges' posts. We do not know where they will go. If the High Court does not say, then, this House must know because this House has passed this Bill. When we had raised this issue five days' back, all the lawyers, the entire Bar was on strike for the last many days. The courts are locked. The Chief Justice wants the police to act. The State Government may refuse to allow the police to go against their own lawyers. Sir, I am saying this because the non-bifurcation of the High Court, as mandated in the Bill, has brought in all such issues. Only yesterday, the examinations were held. Although I tried to raise it, I could not. Now, 81 judges will be there. We do not know where they will go. Perhaps they will come to Delhi; that is another matter.

SHRI JESUDASU SEELAM (Andhra Pradesh): There should be a Half-an-Hour Discussion on this issue.

DR. K. KESHAVA RAO: The Members have asked for a full-fledged discussion on this issue. My last request is this. Actually, the real reason for all this agitation has been the High Court, the law courts in Telangana. When the State was bifurcated, when we were forced to join Andhra the Mulki Rules were struck down by High Court. When it was struck down, we went to the Supreme Court, and we got it validated. That itself shows how partial it is. Today, the Andhra High Court, which continues as a combined High Court, is Andhra dominated. I am sorry; I am not meaning any discourtesy to others. Out of 29 judges, judges; those belonging to Telangana are only six; and out of 472 district judges, judges belonging to Telangana are 150. Our apprehensions and our fears are genuine in this. We want bifurcation because genuine problems come. And, today, you are holding another examination! Having another 81 judges added, where will they go? They will come and sit in Telangana as Andhra dominated people; this should not be allowed. I am bringing this to the notice of this House because it is in this House, it will be possible... *...(Interruptions)...*

SHRI JESUDASU SEELAM: There is no question of domination.

MR. DEPUTY CHAIRMAN: Now, you sit down. ...*(Interruptions)*... That is not going on record. ...*(Interruptions)*... Dr. Keshava Rao, time is over. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

MR. DEPUTY CHAIRMAN: Shri Ananda Bhaskar Rapolu to associate with it. ...*(Interruptions)*...

SHRI V. HANUMANTHA RAO (Telangana): You cannot say, 'it is domination'. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

MR. DEPUTY CHAIRMAN: What happened to you people? Sit down. ...*(Interruptions)*... You give notice. Sit down. ...*(Interruptions)*... Mr. Rapolu to associate with it.

श्री आनंद भास्कर रापोलू (तेलंगाना): उपसभापति जी, मुझे बोलने का समय दीजिए। ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Don't waste the time of the House. ...*(Interruptions)*... You are wasting the time of the House. Sit down. ...*(Interruptions)*... Sit down, please. ...*(Interruptions)*... Don't waste the time of the House. ...*(Interruptions)*...

श्री आनन्द भास्कर रापोलू: माननीय उपसभापति जी, आंध्र प्रदेश का ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Why are you wasting the time of the House? Sit down. ...*(Interruptions)*... Shri Ananda Bhaskar Rapolu, you say, 'you associate'. ...*(Interruptions)*...

SHRI ANANDA BHASKAR RAPOLU: Sir, I am speaking...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am not allowing you. Nothing will go on record. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

SHRI V. HANUMANTHA RAO: *

MR. DEPUTY CHAIRMAN: Nothing will go on record. ...*(Interruptions)*... It is not going on record. Sit down. ...*(Interruptions)*... Sit down; it is not going on record. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

MR. DEPUTY CHAIRMAN: It is not going on record. Now, Shri Rapolu, you say what you want to say. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

SHRI V. HANUMANTHA RAO: *

MR. DEPUTY CHAIRMAN: Mr. Hanumantha Rao, sit down. Mr. Seelam, sit down. It is not going on record. ...*(Interruptions)*... You don't speak, it is not going on record...*(Interruptions)*... Yes, Mr. Rapolu...*(Interruptions)*...

It is not going on record...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

SHRI V. HANUMANTHA RAO: *

MR. DEPUTY CHAIRMAN: It is not going on record...*(Interruptions)*...

Mr. Bhaskar Rapolu...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

SHRI V. HANUMANTHA RAO: *

MR. DEPUTY CHAIRMAN: It is not going on record...*(Interruptions)*... You have to give notice. ...*(Interruptions)*... You do not know how to behave in the House...*(Interruptions)*... After being senior MPs. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

SHRI V. HANUMANTHA RAO: *

DR. K.V.P. RAMACHANDRA RAO (Telangana): *

MR. DEPUTY CHAIRMAN: It is a kind of hooliganism...*(Interruptions)*... What you are doing is hooliganism...*(Interruptions)*... I am sorry...*(Interruptions)*... Dr. Keshava Rao, no such talks, you sit down...*(Interruptions)*... Your time is over. ...*(Interruptions)*... You sit down...*(Interruptions)*... Mr. Rapolu, you just associate yourself. ...*(Interruptions)*...

श्री आनंद भास्कर रापोलू : माननीय उपसभापति महोदय, यह ऐसा मुद्दा है, अगर आप मेरे समय के तीन मिनट पूरे देंगे तो बहुत मेहरबानी होगी। महोदय ...*(व्यवधान)*...

*Not recorded.

MR. DEPUTY CHAIRMAN: Mr. Seelam, you sit down...*(Interruptions)*... You have not given notice...*(Interruptions)*... Sit down. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

MR. DEPUTY CHAIRMAN: Mr. Seelam, you sit down. ...*(Interruptions)*.. I will take action against you...*(Interruptions)*... Without giving notice, you are disturbing the House...*(Interruptions)*... That is hooliganism. Don't do this. ...*(Interruptions)*... What is this? ...*(Interruptions)*... You are an educated person. You seem to be cultured, but you behave in a different way. ...*(Interruptions)*.. Sit down. ...*(Interruptions)*... This is unbecoming behaviour ...*(Interruptions)*... You are disturbing others. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Mr. Seelam, why are you doing like this? ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI JESUDASU SEELAM: *

MR. DEPUTY CHAIRMAN: You are suffering. What can I do? ...*(Interruptions)*.. I cannot come and suffer with you. ...*(Interruptions)*... You get me an accommodation in Andhra Pradesh, I will come, stay there and suffer with you. What can I do? ...*(Interruptions)*.. Don't trouble others. ...*(Interruptions)*... So many notices are there. ...*(Interruptions)*.. So many important subjects are there. ...*(Interruptions)*... I am sorry for this kind of hooliganism in the House. ...*(Interruptions)*... Without giving notice, you are disturbing others. ...*(Interruptions)*.. You should repent. ...*(Interruptions)*... Now, Mr. Rapolu, please speak. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... You have not given notice and you are misbehaving. ...*(Interruptions)*... You sit down. ...*(Interruptions)*...

DR.K.V.P. RAMACHANDRA RAO: *

MR. DEPUTY CHAIRMAN: You meet the Chairman. ...*(Interruptions)*...

SHRI ANANDA BHASKAR RAPOLU: Sir, the Andhra Pradesh Reorganisation Act has enabled the judicious and expeditious separation of High Courts. With the delay of separation of High Courts into Telangana High Court and Andhra Pradesh High Court, the situation has driven into a form of agitation all across Telangana, not only Telangana, but also in the residuary State of Andhra Pradesh.

MR. DEPUTY CHAIRMAN: You just associate yourself. ...*(Interruptions)*...

*Not recorded.

SHRI ANANDA BHASKAR RAPOLU: This situation has generated with the history of not only sixty years, there is a history of 1930 in Guntur...*(Interruptions)*... In support of it, one boy...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You sit down. ...*(Interruptions)*... Shri P. Rajeeve. ...*(Interruptions)*... You associate only. ...*(Interruptions)*...

SHRI ANANDA BHASKAR RAPOLU: I have to make my point.

MR. DEPUTY CHAIRMAN: He has made the point. ...*(Interruptions)*...

SHRI ANANDA BHASKAR RAPOLU: I have some additional points. ...*(Interruptions)*... I have another additional point in my sequence. That is why I have given separate notice.

MR. DEPUTY CHAIRMAN: Your notice is only to associate yourself. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Nothing will go on record except what Mr. Rajeeve says. ...*(Interruptions)*...

SHRI ANANDA BHASKAR RAPOLU: *

SHRI P. RAJEEVE (Kerala): Sir, the House should be in order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That will not go on record. ...*(Interruptions)*... What you say will go on record. ...*(Interruptions)*...

DR. K. V. P. RAMACHANDRA RAO: Sir, I associate myself with this issue.

SHRI JESUDASU SEELAM: Sir, I also associate myself with this Mention.

MR. DEPUTY CHAIRMAN: Okay, that can be added.

Non-implementation of the wage board's recommendations for journalists

SHRI P. RAJEEVE (Kerala): Sir, I want to raise an important issue which has not got a chance to be published in the media or broadcast in TV channels. This issue is regarding non-implementation of the recommendations of the Wage Board for journalists of the country. ...*(Interruptions)*... Since 2007, journalists and non-journalists have been demanding a new Wage Board and interim relief of DA surpassed by 65 percentage of basic pay. ...*(Interruptions)*... Mr. Seelam, please. ...*(Interruptions)*... In 2008, Justice K. Narayana Kurup announced some interim relief. Thereafter, he has resigned from this. ...*(Interruptions)*... After that Justice Majithia announced a new wage structure in 2010. In 2011, the Government notified this Wage Board's

*Not recorded.